

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 117 OF 2016**

**Dated: 3<sup>rd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Renew Wind Energy (AP) Pvt. Ltd.**

**....Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Mr. Shashank Khurana  
Mr. Pratyush Singh

Counsel for the Respondent(s) : Ms. Pandhuri Bhardwaj for R.2 to 4

**ORDER**

On the last occasion we had given last chance to learned counsel for Respondent Nos. 2 to 4 to file reply. However, reply is not filed. The Appellant's counsel has made a serious grievance about this. Counsel for Respondent Nos. 2 to 4 has tendered apology for not filing reply within time. She says that the notarized version of the reply is awaited and that the same will be filed within a week. In the circumstances, further time of a week is granted. Learned counsel for Respondent Nos. 2 to 4 may file reply on or before 11.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.12.2016 after serving copy on the other side.

List the matter on **12.12.2016.**

**(I.J. Kapoor)  
Technical Member  
ts/kt**

**(Justice Ranjana P. Desai)  
Chairperson**